COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL Nos. 248 & 249 OF 2015

Dated: 3rd October, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

APEAL No. 249 OF 2015

In the matter of:-

Chhattisgarh State Power Distribution Co. Ltd. ….Appellant (s)
Vs.
Chhattisgarh State Electricity Regulatory Commission & Anr. .... Respondent (s)

Counsel for the Appellant(s) : Mr. Gopal Choudhary

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

APPEAL No. 248 OF 2015

In the matter of:-

SKS Ispat & Power Ltd., …. Appellant (s)
Vs.
Chhattisgarh State Power Distribution Co. Ltd. & Anr. .... Respondent (s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Gopal Choudhary for R.1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Sandeep Rajpurohit
Ms. Neha Garg for R.2

ORDER

Mr. Raunak Jain, learned counsel appearing for SKS Ispat & Power Limited in these matters states that he has received instructions from his client asking him not to appear in these matters.

Issue notice to SKS Ispat & Power Limited returnable on 26.10.2016 asking them to make an alternate arrangement, if they so desire.

List these matters on ***26.10.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt